

GOVERNMENT OF JHARKHAND
ENERGY DEPARTMENT

NOTIFICATION

Dated - /9/06/2018

No- E-2/ऊ०वि०(वि०वि०)-04/16...1475 In exercise of the power conferred by sub section (1) & (2) of section 23 of the Jharkhand Lift and Escalators Act 2017 (Act No- 18 of 2017), the Governor of Jharkhand hereby makes the following rules for carrying out the purpose of the said Act namely :-

1. (1) These rules may be called the Jharkhand Lift and Escalators Rules, 2018.
(2) It shall apply to the whole of the state of Jharkhand.
(3) It shall come into force on such date, as the Government may by notification in the official gazette fix.
2. (1) In these rules, unless the context otherwise requires -
 - (a) "Act" means the Jharkhand Lift and Escalators Act, 2017 (Act No. 18 of 2017).
 - (b) "Agent" means a person authorised by the owner for the purposes of these rules;
 - (c) "Form" means a form appended to these rules;
 - (d) "Lift" means Lift and Escalators as defined in the Act;
 - (e) "Urban Local Body" means the corporation, Municipality or Town Panchayat;
 - (f) "Licensed electrical Contractor" means the contractor who is registered by the Electrical Licensing Board, Jharkhand Government, for carrying out electrical works.

(2) All other words and expression used in these rules but not defined shall have the same meaning as assigned to them in the Act.

Short title
extent and
commencement

Definitions

(27)

3. The qualifications prescribed in the specific rules for the Jharkhand Electrical Inspectorate service for the Electrical Inspector shall be the qualification for the person to be appointed as Inspector under the Act.

Qualifications
for
appointment
of inspector
(section -3)

4. (1) Every owner who has erected a lift/escalator shall within a period of one month on completion of the erection of a lift/escalator shall make an application for registration. The notice of completion of the erection of lift/escalator and the application for registration shall be submitted in Form A along with the following documents:-

Registration
for working
a lift (section
4 and 13)

(a) A work completion report of the erection of lift/escalator in Form B as obtained either from the manufacture of lift/escalator or a company of electrical and mechanical engineers, as the case may be.

(b) a completion report in Form C of the licensed electrical contractor .

(c) a fee of Rs 2,000/- (Two thousand rupees only) for each lift/escalator be deposited online through e-grass gateway, or as prescribed by the Department time to time.

(d) copy of the third party insurance policy taken by the owner of the lift/escalator covering insurance for the persons using such lift/escalator.

(e) copy of the annual lift/escalator maintenance contract with any lift/escalator maintenance company for the smooth and safe running of the lift/escalator.

(f) copy of the annual safety certificate .

(2) On receipt of online application under sub-rule (1) above, the inspector shall arrange for inspection of the lift/escalator within ten days from the date of receipt of application and on being satisfied that all the requirements of the Act and these rules stand complied with, may issue registration in Form D within ten days from the date of receipt of compliance report or of rectification of defects, if any.

5. (1) Every owner in whose premises a lift/escalator has been erected or was working immediately before the date of the commencement of the Act and is in operation, shall apply in form E within two months from the date of notification of these rules.
- (2) The provision of sub-rules (1)(b), (c), (d), (e), (f) and (2) of rule 4 shall apply to such application .
6. Every lift/escalator shall be operated, subject to the following terms and conditions, namely:-
- (a) The owner shall forthwith report to the Inspector any defect in the operation of the lift/escalator.
- (b) The owner shall not carry out any additions or alterations to a lift/escalator erected without obtaining permission in that behalf from the inspector as required under these rules.
- (c) The owner shall not use the lift/escalator which is not in a safe condition and shall be solely responsible for the safety and maintenance of lift/escalator.
- (d) The maintenance of the lift/escalator shall be done by a manufacturer of lift/escalator or company of Electrical and mechanical Engineers approved by the Inspector.
- (e) No other person shall intentionally interfere with any mechanism of the lift/escalator.
- (f) Every lift/escalator operator, if appointed in case of manually operated lift/escalator, must have attained the age of eighteen years and shall be a person who has been trained to operate the lift/escalator.
- (g) When a lift/escalator erected at any place ceases to be used as such, the owner shall either remove it or maintain it in safe mechanical condition after disconnecting it entirely from the electric supply, all gates and doors shall be securely locked, so as to prevent the accidental entry to lift/escalator way and to prevent inadvertent use.

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Application
for
registration
in case of
existing lift
section -9

Term and
condition of
registration
for working
of lift
(section - 4)

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(h) All electrical works in connection with erection of lift/escalator shall be carried out in accordance with the provisions of the Indian Electricity Act, 2003 (No. 36 of 2003) and the Central Electricity Authority (Measures Relating to Safety and Electric Supply) Regulation, 2010.

(i) All apparatus and components of lift/escalator shall be of sufficient ratings and of sufficient mechanical strength for the duty which they may be required to perform under environmental conditions of installation and shall be constructed, installed, protected, worked and maintained to ensure safety of human beings and property.

(j) The code of practices prescribed by the Bureau of Indian Standard including National Building Code, 2005 and National Electrical Code shall be followed in respect of the lift/escalator.

(k) The material and apparatus used shall conform to the prescribed specifications of Bureau of Indian Standard.

(l) The lift/escalator shall be tested in the manner specified in specification and code of Bureau of Indian Standard.

(m) No electrical installation work, except such as replacement of lamps, fans, fuses, switch and fittings as in no way alters its capacity or character shall be carried out on behalf of the owner of lift/escalator except by a licensed electrical contractor.

7. Every lift/escalator which has been registered shall be inspected at least once in a period of three years by the Inspector. A fee of Rs. 1000/- (One thousand rupees only) shall be charged for such inspection, in addition to any other electrical installation testing fees.

10. The r
d

Inspection
(section 7)

8. Testing of lifts and escalators will be carried out as per provisions in the relevant Indian standard specification.

Testing of lift
and Escalator
(Section -8)

9. The owner of the premises shall give full details of accident, if any, as specified in sub-section (2) of section 14 of the Act in form F to the Electrical Inspector.

Intimation of
accident
(section -14)

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Automatic
rescue
device

10. The owner shall make arrangement to provide for an automatic rescue device to rescue the passengers trapped in the lift/escalator in the event of breakdown of power supply by bringing and stopping the lift/escalator at the nearest landing floor and keeping the landing and lift/escalator cage door open.
11. The owner shall make arrangement to provide for alternative automatic power supply system to ensure the functioning of the lift/escalator in the event of breakdown of power supply within a period of thirty seconds.
12. The Energy Department (Govt. of Jharkhand) shall be competent to issue clarification regarding implementation of these rules as and when required.

Alternate
power
supply
system

This notification has been approved by the Cabinet, Govt. of Jharkhand in item no.01 on dated 12/06/2018 in reference to the Cabinet note of Department of Energy, Govt. of Jharkhand vide no.1324 dated 05/06/2018.

By order of the Governor,

W. Kulkarni
19/6/2018
(Dr. Nitin Kulkarni)
Secretary
Energy Department

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